

SECTION XVI

LISTED ON: 08.04.2016

COURT NO. : 5

ITEM NO. : 3

IN THE SUPREME COURT OF INDIA

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 22304-22306, 22947-49,
24845-47 and 31449 OF 2015

(With Prayer for Interim-Relief)

With

INTERLOCOUTORY APPLICATIONS NOS. 10-12 & 13-15

(Application for vacating stay and exemption from filing official translation filed by Mr. Anurag Pandey, advocate in SLP (C) Nos. 22304-22306/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 16-18

(Application for intervention filed by Mr. Subhro Sanyal in SLP (C) Nos. 22304-22306/2015)

With

INTERLOCOUTORY APPLICATIONS NOS.....

(Application for modification of the courts order dated 14.8.2015 filed by Mr. Subhro Sanyal in SLP (C) Nos. 22304-22306/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 10, 11, 12, 13 & 14

(Application for transposition filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 13-15

(Application for Direction filed by Mr. K.K Jaipurjar in SLP (C) No. 24845-47/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 15, 16, 17 & 18

(Application for transposition filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 19, 20 & 21

(Application for deletion filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. ...

(Application for impleadment filed by Mr. G.P Srivastava in SLP (C) No. 22304-06/2015)

CHANDRA GUPTA KUMAR & OTHERS ETC. ETC. ...PETITIONER(S)

VERSUS

THE STATE OF BIHAR & OTHERS ETC. ETC. ...RESPONDENT(S)

OFFICE REPORT

The SLP (C) Nos. 22304-22306 and 22947-49 of 2015 were listed before the Hon'ble Court on 14.08.2015 when the court was pleased to pass the following Order:

***"Exemption form filing OT is allowed.
Issue notice.***

***The private respondents may be served through the State.
Status quo as it exists today is maintained."***

SLP(C) No. 22304-22306 of 2015 of the SLPs are as under:

SLP(C) No. 22304 of 2015

There are 83 respondents in this matter. Accordingly show cause notice returnable for 05.10.2015 was issued on 01.09.2015 to respondent nos. 1 to 12 through registered AD and respondent nos 13 to 83 in SLP(c) No. 22304/2015 through standing counsel. M/s. Gopal Singh and Arun K. Sinha, advocates have filed Vakaltanama as well as counter affidavit on behalf of respondent Nos. 1 to 11 and 12 respectively. copies of the same has already included in the paper books.

Mr. Chandra Prakash, advocate has filed Vakaltanama as well as counter affidavit on behalf of respondent Nos. 14-17 and 20-35. copies of the same has already included in the paper books.

Mrs. Namita Choudhary, advocate has filed Vakaltanama as well as counter affidavit on behalf of respondent Nos. 18, 36, 41-56, 58 and 60-67. copies of the same has already included in the paper books.

Mr. L.R Singh advocate has filed Vakaltanama as well as counter affidavit on behalf of respondent Nos. 37 to 40, 46 and 57. copies of the same has already included in the paper books.

AD card duly signed have been received back from respondent Nos.13, 59, 69, 72, 77, 78 and 83

Service of remaining respondent Nos. 19,59 and 68, 70-71, 73-76 and 79-82 is incomplete.

SLP(C) No. 22305/2015

There are 43 respondents in this matter.

It is submitted that respondent nos 1 to 7 (state govt. parties) through registered AD and respondent nos. 8 to 43 (private parties) through standing counsel. M/s. Gopal Singh and Namita Choudhary, advocates have filed vakaltanam as well as counter-affidavit on behalf of respondent Nos. 1 to 7 and 8 respectively.

It is further submitted that Respondent Nos. 15-16, 20, 24, 27-29, 31, 34-36 and 40-42 are petitioner in SLP (C) No.22948 of 2015.

AD card duly signed have been received back from respondent Nos.12, 22-23, 26, 32 and 37

Service of respondent nos. 9, 10-11, 13-14, 17-19, 25, 30, 33, 38-39

and 43 is incomplete.

SLP(C) No. 22306/2015

There are 13 respondents in this matter.

It is submitted that respondent nos 1 to 7 (state govt. parties) through registered AD and respondent nos. 8 to 13 (private parties) through standing counsel. M/s. Gopal Singh and Namita Chaudhary, advocates have filed vakaltanama as well as counter-affidavit on behalf of respondent Nos. 1 to 7 and 9 respectively.

It is further submitted that Respondent Nos. 8 and 11-12 are petitioner in SLP (C) No.22948 of 2015.

AD card duly signed has been received back from respondent No.13.

Service on remaining respondents no. 10 is incomplete.

It is again submitted that Mr. Anurag Pandey, advocate has on 13.01.2016 filed an Application for vacating stay alongwith exemption from filing official translation which are registered as I.A Nos. 10-12 & 13-15 and the same was mentioned before the Hon'ble Court on 15.1.2016 when the court was pleased to pass the following Order:

"Post I.A. Nos. 10-12 of 2016 and 13-15 of 2016 after the pleadings are complete in the special leave petitions."

It is again submitted that Mr. Subhro Sanyal, Advocate has on 15.01.2016 filed application for intervention alongwith vakaltnama which are registered as I.A. No.16-18 and the same was listed before the Hon'ble Judge-in-chamber when His Lordship was pleased to pass the following order:

"In this matter, notice was issued by this Court on 14.08.2015. There are 83 respondents in SLP(C) No. 22304/2015, 43 respondents in SLP(C) No. 22305/2015 and 13 respondents in SLP(C) No. 22306/2015.

Office Report dated 13.02.2015 indicates that some of the respondents in the aforesaid three special leave petitions are not yet served. Learned counsel appearing for some of the respondents who have been served, submit that most of the unserved respondents are also respondents in one special leave petition or the other.

In the circumstances, let the special leave petitions themselves be listed before the Court with Office Report dated 13.02.2015.

Intervention application also be listed along with the main matter."

It is submitted that Mr. Subhro Sanyal, Advocate has on 15.01.2016

filed and Application for modification of the courts order dated 14.8.2015 which is unregistered for the reason that his application for intervention is not allowed yet. The application is placed with the paper-book.

It is further submitted that Mr. Anurag Pandey, Adocate has on 5.4.2016 filed rejoinder-affidavit with the permission of the court. Copy of the same are being circulated before the Hon'ble court.

It is lastly submitted that Mr. G.P Srivastava, Advocate has on 6.4.2016 filed an application for impleadment to implead as party respondent but the same is defective for the reason that the copy of the same is not served on other side. Unregistered application is being circulated before the Hon'ble court.

SLP(C) No. 22947-49/2015

SLP(C) No. 22947/2015

There are 90 respondents in this matter. Accordingly show cause notice returnable for 05.10.2015 was issued on 01.09.2015 to respondent nos. 1 to 12 through registered AD and respondent nos 13 to 90 (private parties) through standing counsel. Mr. Gopal Singh, advocate has filed Vakaltanama as well as counter affidavit on behalf of respondent Nos. 1 to 11 in SLP (C) No.22304/15 which are common in the instant matter.

M/s. Arun K.Sinha, Namita Choudhary and Chandra Prakash, Advocates have filed vakalatnam a as well as counter-affidavit on behalf of respondent nos. 12 and 18, 36, 41-45, 47-56, 58, 60-67 and 13-17, 20-35, 37-40, 46 & 57 respectively. In respect of Respondent Nos. 68-69, 71-75, 77-80, 82-90 are petitioner in connected matters.

Service of notice on respondent nos. 19, 59, 70, 76 and 81 is still incomplete

It is submitted that Ms. Pragya Bhagal, advocate has filed an application for transposition of proforma respondent nos.70 as Petitioner nos. 11 which is registered as I.A No. 10. Copy of the same is already included in paper-book

It is further submitted that Ms. Pragya Bhagal, advocate has filed an application for deletion of proforma respondent Nos. 68-69 and 71-90 which is registered as I.A No. 19 and the copy of the same is being circulated before the Hon'ble Court.

SLP(C) No. 22948/2015

There are 53 respondents in this matter.

It is submitted that respondent nos 1 to 7 (state govt. parties) through registered AD and respondent nos. 8 to 53 (private parties) through standing counsel. Mr. Gopal Singh, advocate has filed vakaltanam and counter-affidavit on behalf of respondent Nos. 1 to 7 in SLP (C) No.22304/15 which are common in the instant matter. Ms. Namita choudhary, advocate has filed vakalatnama on behalf of respondent No. 8.

Service of notice on respondent nos. 9 to 53 is incomplete.

It is further submitted that Ms. Pragya Bhagal, advocate has filed four separate application for transposition of proforma respondent nos.20, 53, 12 & 17 as Petitioner nos. 19, 20, 17 & 18 which are registered as I.A Nos. 11, 12, 13 & 14.

It is lastly submitted that Ms. Pragya Bhagal, advocate has filed three separate applications for transposition of proforma respondent Nos. 24, 27, 41 and 39 as petitioner Nos. 21, 22, 24 & 23 and an application for deletion of the proforma respondent Nos. 9-11, 13-16, 18-19, 21-23, 25-26, 28-38, 40 & 42-52. The same are registered as I.A. No. 15, 16, 17 & 18 and I.A No. 20. The copies of the same are being circulated before the Hon'ble Court.

SLP(C) No. 22949/2015

There are 14 respondents in this matter.

It is submitted that respondent nos 1 to 7 (state govt. parties) through registered AD and respondent nos. 8 to 14 (private parties) through standing counsel.

It is further submitted that Mr. Gopal Singh, advocate has filed vakaltanam and counter-affidavit on behalf of respondent Nos. 1 to 7 in SLP (C) No.22304/15 which are common in the instant matter. Ms. Namita Chaudhary, Advocate has filed vakalatnama on behalf of respondent no. 10 but no counter-affidavit has been filed, so far.

Service on respondent nos. 8-9, 11, 12 & 13-14 is incomplete.

It is lastly submitted that Ms. Pragya Bhagal, advocate has filed an application for deletion of proforma respondent Nos.8-14 the same is registered as I.A No. 21. The copy of the same is being circulated before the Hon'ble Court.

SLP(C) No. 24845-24847 of 2015

The matter above-mentioned were listed before the Hon'ble Court on 04.09.2015 when the court was pleased to pass the following Order:

***"Issue notice.
Status quo, as it exists today, is to be maintained by the parties.***

Tag with SLP(C) No. 22304-06/2015 and other connected matters."

SLP(C) No. 24845/2015

There are 65 respondents in this matters.

It is submitted that show notice was issued on 16.1.2016 through registered AD post.Mr. Gopal Singh, Advocate has filed vakalatnama and counter-affidavit on behalf of respondent Nos. 1 to 4 in SLP (C) No.22304/15 which are common in the instant matter.

It is further submitted that M/s Arun K. Sinha, Namita Chaudhary and Chandra Prakash, advocates have filed Vakalatnama on behalf of respondent Nos.5 & 6, 8, 12, 30, 35-39, 41-50, 52, 54-61 and 7-11, 14-29, 31-34, 40 and 51 respectively. And Mr. Chandra Prakash, advocate has also filed counter-affidavit of the said respondents and copy of the same has already included in paper-book.

Mr. K. K. Jaipurkar, counsel for the petitioner has on 4.12.2015 filed an application for direction for modifying the order dated 4.9.2015 which is registered as I.A Nos. 13-15.

Service of respondent Nos. 13, 53, 62-65 is still incomplete.

SLP(C) No. 24846/2015

There are 65 respondents in this matters.

It is submitted that show notice was issued on 16.1.2016 through registered AD post.Mr. Gopal Singh, Advocate has filed vakalatnama and counter-affidavit on behalf of respondent Nos. 1 to 4 in SLP (C) No.22304/15 which are common in the instant matter.

It is further submitted that Mr Arun K. Sinha advocate has filed Vakalatnama on behalf of respondent Nos.6 & 7.

AD card duly signed has been received back from respondent Nos. 15, 18, 20, 28-33, 35,37, 40, 43-44, 46, 52, 57-58, 60 and 64-65.

It is further submitted that Respondent Nos. 10-11, 13-14,16, 19, 22-24, 26, 34, 36, 38, 41-42, 48, 50, 51-54, 56 and 59, 61-63 are petitioner in connected matter.

Service of respondent Nos. 5, 8-9, 12, 17, 21, 25, 27, 39, 45, 47, 49 and 55 is still incomplete.

SLP(C) No. 24847/2015

There are 96 respondents in this matters.

It is submitted that show notice was issued on 16.1.2016 through registered AD post.Mr. Gopal Singh, Advocate has filed vakalatnama and counter-affidavit on behalf of respondent Nos. 1 to 6 in SLP (C) No.22304/15 which are common in the instant matter. Mr. Chandra Prakash, advocate has filed vakalatnama as well as counter affidavit on behalf of respondents Nos.7-11, 14-29, 31-34, 40 and 51.

It is further submitted that M/s. Namita Chaudhary, L.R Singh and Arun K.Sinha, advocates have filed vakalatnama on behalf of respondent Nos. 36, 41-45, 47-50,52-56, 60 & 62-67, 37-39, 46 & 57 and 12 in connected SLPs.

AD card duly signed has been received back from respondent Nos. 68-70, 73, 85, 87, 92-93 and 95-96.

It is further submitted that Respondent Nos. 71-72, 76-77, 79-80, 84, 86,88, 91 and 94 are petitioner in connected matter.

Service of respondent Nos. 13, 30, 35, 58-59, 61, 74-75, 78, 81, 82-83 and 89-90 is still incomplete.

SLP(C) No.31449 of 2015

The matter above-mentioned was listed before the Hon'ble Court on 02.11.2015 when the court was pleased to pass the following Order:

"Permission to file SLP granted.

Delay condoned.

Issue notice.

Tag with SLP(C) No. 24845-47 of 2015."

There are 69 respondents in this matters.

It is submitted that show notice was issued on 1.12.2015 through registered AD post. Mr. Gopal Singh, Advocate has filed vakalatnama and counter-affidavit on behalf of respondent Nos. 1 to 5 in SLP (C) No.22304/15 which are common in the instant matter.

It is further submitted that M/s. Namita Chaudhary and Arun K.Sinha, advocates have filed vakalatnama on behalf of respondent Nos. 8 and 6 &7.

AD card duly signed has been received back from respondent Nos. 10,12,28, 31-32, 34, 40,44, 49, 53-54, 57, 59-60, 64, 67 and 68.

It is further submitted that Respondent Nos. 11, 13-16, 18-19, 22-25,

27-28, 30, 33, 35, 37-39, 43, 45-46, 48, 50, 52, 55-56, 58, 61-63, 65-66
are petitioner in connected matter.

Service of respondent Nos. 9,17, 20-21, 26, 29, 36, 41-42, 47, 51,
and 69 is still incomplete.

The matters are listed before Hon'ble court with this Office Report.

Dated this the 6th day of April, 2016.

ASSISTANT REGISTRAR

Copy to: Mr. Anurag Pandey, Advocate
Ms. Pragya Baghel, Advocate
Mr. K.K. Jaipurkar, Advocate
Ms. Namita Choudhary, Advocate
Mr. Arun K. Sinha, Advocate
Mr. Gopal Singh, Advocate
Mr. L.R. Singh, Advocate
Mr. Chandra Prakash, Advocate
Mr. Subhro Sanyal, advocate

ASSISTANT REGISTRAR